

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*NO  
Termination*

O.A. No. 509/1992.  
~~RAKHDIS.~~

DATE OF DECISION 20.1.1993.

The Union of India,

Petitioner

Mr. Akil Kureshi,

Advocate for the Petitioner(s)

Versus

R.V. Kori & Ors.

Respondent(s)

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

The Union of India,  
(Through the General Manager,  
Telecom District,  
Ahmedabad).

.... Applicant.

(Advocate: Mr. Akil Kureshi)

Versus.

1. R.V. Kori  
2. Avanindrakumar Varma,  
3. R.R. Shah,  
All C/o. Ahmedabad Seva  
Kamdar Sangh,  
92, Rupa Pari, Dariapur,  
Ahmedabad.

.... Respondents.

ORAL ORDER

O.A.No. 509/1992

Date: 20.1.1993.

Per: Hon'ble Mr.N.V.Krishnan, Vice Chairman.

Union of India has filed this Original Application against the Award of the Central Industrial Tribunal Ahmedabad in Reference ITC No. 16/90 declaring the retrenchment of the respondents to be illegal.

2. We have heard the applicant's counsel on admission.

3. We find from para 14 of the Award on pages 22 & 23 thereof that the Tribunal has found that the respondents were only served with notices under section 25 F of the I.D.Act, 1947. Neither notice pay nor compensation was paid before retrenchment. Hence the retrenchment was held to be invalid.

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..... 3/-

4. This has not been controverted in the present application. That being the case, we do not find any merit in this application. Hence this application is dismissed.

*rcb*  
(R.C.Bhatt)  
Member (J)

*NVK*  
20.1.93  
(N.V.Krishnan)  
Vice Chairman

vtc.